



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Srinagar

**Notification**  
Srinagar, the 06<sup>th</sup> June, 2018

SRO 263.- In exercise of the powers conferred by section 4 and 5 of the Jammu and Kashmir General Sales Tax Act, 1962, the Government hereby direct that the following amendment shall be made in Schedule A to Notification SRO-117 of 2007 dated 30.03.2007:-

**In Schedule A:**

The following entries shall be deleted, namely:-

“3. Natural gas.

4. Aviation turbine Fuel.”

This notification shall be deemed to have come into force w.e.f. 08.05.2018.

By Order of the Government of Jammu and Kashmir.

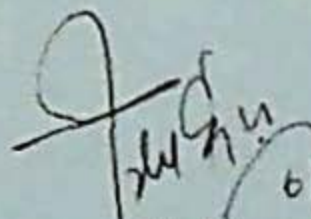
*Sd/-*  
(Navin K. Choudhary), IAS  
Principal Secretary to Government,  
Finance Department.

Dated: 06-06-2018.

No: ET/Estt/03/2018

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Commissioner, Commercial Taxes, J&K.
4. Pvt. Secretary to Hon'ble Finance Minister.
5. Pvt. Secretary to Hon'ble Minister of State for Finance.
6. Private Secretary to Principal Secretary, Finance Department.
7. Stock file/Incharge website, Finance

  
(Dr. Aadil Fareed)  
Under Secretary to Government